

Annexure 3										
Name of Corporate Debtor: Marshall Machines Limited; Date of commencement of CIRP: August 29, 2025; List of creditors as on: 27.10.2025										
List of secured financial creditors (other than financial ceditors belonging to any class of creditors)										
Sl. No.	Name of Creditor	Details of Claim Received			Details of claim admitted		Amount of contingent claim	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of Receipt	Category	Amount Received	Amount Admitted	Whether related party?				
1	HDFC BANK	15-Sep-25	Secured	24,17,06,888.71	24,17,06,888.71		Nil	-		
2	Hero Fincorp Limited	26-Sep-25	Secured	1,07,87,707.00	1,07,87,707.00		Nil	-		
3	Tata Capital Limited	27-Sep-25	Secured	1,35,03,744.72	1,35,03,744.72		Nil	-		
4	Scinox Fintech Limited	15-Sep-25	Unsecured	12,35,19,907.00	-	-	Nil	-	12,35,19,907	
5	Anjali Karol Mohan	13-Sep-25	Unsecured	14,89,001.43	-	-	Nil	-	14,89,001.43	
6	Gaurav Sarup	15-Sep-25	Unsecured	7,79,93,754.00	-	Related Party	Nil	-	7,79,93,754.00	
7	Raman Karol	13-Sep-25	Unsecured	70,28,682.56	-	-	Nil	-	70,28,682.56	
8	CA Rohit Karol	13-Sep-25	Unsecured	43,36,079.12	-	-	Nil	-	43,36,079.12	
9	Prashant Sarup	15-Sep-25	Unsecured	4,11,67,592.00	-	Related Party	Nil	-	4,11,67,592.00	
10	Sinddhant Sarup	15-Sep-25	Unsecured	1,85,08,223.00	-	Related Party	Nil	-	1,85,08,223.00	
11	Sanjiv Agarwal HUF	29-Sep-25	Unsecured	12,87,500.00	-	-	Nil	-	12,87,500.00	
				54,13,29,079.54	26,59,98,340.43				27,53,30,739	

Notes to list of creditor

1. As per the claim form of HDFC Bank

As per Regulation 14 of IBC 2016-

1. Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, inducing the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.

2 The claims if not submitted in appropriate claim form have been provisionally admitted at notional amount of Rs. 1.

3 Claims have been provisionally admitted by IRP I RP on the basis of records / documents submitted by the creditors, as the updated books of accounts of the Corporate Debtor are still not made available to IRP/RP

4. The claims where admitted are subject to further revision/substantiation/modification on the basis of any additional information I evidence I clarification which may be received subsequently and which warrant such revision/substantiation/modification.

5. Information / evidence / clarification may also be pending from Operational Creditor/Management/Employees for the claims under further verification.

6. Security Interest on

Hypothecation by way of first and exclusive charge in all present and future raw material, monies, receivables/book debt by the borrower in favour of the bank and plant and machinery purchased from the amount financed by Bank in the form and manner satisfactory to Bank.

Equitable Mortgage of the Immovable Property(s)

1. All that part and parcel of leasehold industrial property measuring 2500 sq yds bearing D-116, Phase V, Focal Point, Near Eastman industries, Ludhiana 141010 owned by Marshall Machines Limited.